

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/MP/2019

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 and Article 18 of the Power Purchase Agreement (PPA) dated 7.8.2008 for approval of the amendment of the PPA.

Date of Hearing : 22.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 2 Ors.

Parties Present : Ms. Shikha Ohri, Advocate, JPL
Shri Parinay Deep Shah, Advocate, JPL
Shri Tarun Bajaj, JPL
Shri Shubham Arya, Advocate, Haryana Utilities
Shri Ravi Nair, Advocate, Haryana Utilities

Record of Proceedings

At the outset, learned counsel for the Petitioner and the Respondents, Haryana Utilities submitted that both the parties are agreeable to the proposed amendments to the Power Purchase Agreement dated 7.8.2008 as specified in the petition and accordingly, the Commission may allow the such amendments.

2. Considering the submission made by the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**